

ITEM NOS.6+14

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No. 120/2012

MANOHAR LAL SHARMA

Petitioner(s)

VERSUS

THE PRINCIPAL SECRETARY & ORS.

Respondent(s)

[IA No. 260784/2024 - APPLICATION FOR PERMISSION, IA No. 260787/2024 - CLARIFICATION/DIRECTION and IA No. 248182/2024 - CORRECTION OF MISTAKES IN THE JUDGMENT]

WITH

W.P.(C) No. 463/2012 (PIL-W)  
(FOR CLARIFICATION/DIRECTION ON IA 42477/2024)

Diary No(s). 25577/2024 (II-C)  
(IA No.158652/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED and JUDGMENT and IA No.158654/2024-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

SLP(Crl) No. 9872/2024 (II-C)  
(FOR ADMISSION and IA No. 166464/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Crl) No. 9679/2024 (II-C)  
[FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 156574/2024 and FOR MODIFICATION ON IA 182457/2024]

SLP(Crl) No. 11181/2024 (II-C)  
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 183740/2024)

SLP(Crl) No. 10860/2024 (II-C)  
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 177620/2024)

Diary No(s). 31083/2024 (II-C)  
(IA No.164247/2024-CONDONATION OF DELAY IN FILING and IA No.164245/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 32676/2024 (II-C)  
[FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 162626/2024 and FOR CONDONATION OF DELAY IN FILING ON IA 162628/2024)

SLP(Crl) No. 16433/2024 (II-C)  
(FOR ADMISSION and I.R.)

SLP(Crl.) Diary No(s). 48621/2024  
(FOR ADMISSION and I.R. and IA No. 3249/2025 - CONDONATION OF DELAY  
IN FILING)

Date : 16-01-2025 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

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UPON hearing the counsel, the Court made the following  
O R D E R

These matters will be listed in the week commencing 10.02.2025 before a three-Judge Bench, in which one of us, K.V. Viswanathan J., is not a member.

The Registry will prepare a compilation/list of petitions under Article 136 of the Constitution of India that have been preferred in terms of the judgments of this Court in *Manohar Lal Sharma v. The Principal Secretary & Ors.*<sup>1</sup> and *Girish Kumar Suneja v. Central Bureau of Investigation.*<sup>2</sup>

Learned counsel for the parties will be ready for arguments on all aspects, including the question as to whether a party seeking stay of trial could be held disentitled to invoke the procedure prescribed in the Code of Criminal Procedure, 1973, but would have

1 (2014) 9 SCC 516.

2 (2017) 14 SCC 809.

to file a special leave petition under Article 136 of the  
Constitution.

**(DEEPAK GUGLANI)**  
AR-cum-PS

**(R.S. NARAYANAN)**  
ASSISTANT REGISTRAR